

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Divison Bench)

Item No.-505
IB-519/ND/2023
IA-6214/2023

IN THE MATTER OF:

Abhilasha Commercial Private Limited

.....Applicant

Vs.

Methodex Systems Private Limited

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 04.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Anirudh Agrawal
For the Respondent : Simran Mehrotra, Adv.

ORDER

IA-6214/2023:-

This is an application filed by the Corporate Debtor under Rule 11 of NCLT Rules for dismissal of the main petition filed on the ground mentioned in Section 65 of the IBC. Ld. Counsel for the Operational Creditor is present. It is noted that vide order dated 29.05.2024, passed in IA-2828/2024, the main Company Petition i.e. IB-519/ND/2023 was already dismissed as withdrawn. Consequentially, this IA has also become infructuous. The same **is dismissed being infructuous.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**